

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. 207/93

Monday this, the 8th day of November, 1993

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
and

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P Nazurudeen Kunju, S/o Pookunju,
Aged 22 years, Kunnumkada House, E.D.M.C.,
Elippakulam P.O. -- Applicant

By Advocate Mr MR Rajendran Nair

Vs.

- 1 The Sub Divisional Inspector, Postal,
Mavelikkara South Sub Division,
Mavelikkara.
- 2 Union of India, represented by Secretary
to Government, Ministry of Communications,
New Delhi.
- 3 Shri A Abdul Rasheed, S/o Azeez, Kolelivilayil
Puthenveedu, Illippakulam. -- Respondents

By Advocate Mr George CP Tharakan, Sr CGSC

ORDER

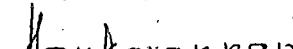
Chettur Sankaran Nair (J), Vice Chairman

Applicant seeks a declaration that he is entitled
to be appointed as Extra Departmental Mail Carrier,
Ilippakulam. Respondents state that applicant was granted
work on the basis of an interim order, and that he has not
turned up for work for some time. This statement is not
controverted.

2 We record the statement and dismiss the application,
as it is unnecessary to consider the matter further in
view of this development. No costs.

Dated the 8th November, 1993.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN